

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

I.A. No.128/2017

in

C.P.No.48/2017

**CORAM:SRI RATAKONDA MURALI, MEMBER JUDICIAL
SRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL**

Order delivered on 28th September 2017

IN THE MATTER OF SECTION 441 OF THE COMPANIES ACT,2013

AND

**IN THE MATTER OF SECTION 203 OF THE COMPANIES ACT,2013 AND RULE
8A OF THE COMPANIES (APPOINTMENT AND REMUNERATION OF
MANAGERIAL PERSONNEL) RULES 2014**

AND

IN TERMS OF RULE 11 OF THE NCLT RULES, 2016

AND

IN THE MATTER OF KEMWELL BIOPHARMA PRIVATE LIMITED

BETWEEN

1. M/s. Kemwell Biopharma Private Limited

Haing its registered office at

Kemwell House,

No.11, Tumkur Road,

Bangaluru-560 022

Represented by its Director

Mr.Anurag Bagaria.

2. Mr.Anurag Bagaria,

S/o Late Subhash Bagaria,

aged about 40 years,

Director, Kemwell Biopharma Private Limited,

Presently Residing at No.157/A, 8th B Main Road,

Rajamahar Vilas Extension,

Bengaluru-560 080

.....APPLICANTS

AND

The Registrar of Companies,

'E' Wing, 2nd Floor,

Kendriya Sadan,

Koramangala,

Bengaluru – 560 034

.....RESPONDENT



PARTIES PRESENT:

For Applicant

Uday Shankar Associates
Advocates & Legal Counsels
Counsel for petitioner,

Heard on: 10.07.2017, 14.07.2017, 28.07.2017, 14.08.2017, 23.08.2017 & 12.09.2017.

ORDER

This Petition was filed on behalf of applicant under Section 441 of the Companies Act, 2013 and under Section 203 of the Companies Act, 2013 and Rule 8a of the Companies (Appointment and Remuneration of Managerial Personnel) Rules, 2014 and under Rule 34 of NCLT Rules, 2016 with a prayer to grant the following relief (1) Allow this Application by condoning the delay of 15 days in uploading the Order dated 28.07.2017 passed by this Tribunal in CP No.48 of 2017. (2) Grant any other further reliefs as the Hon'ble Tribunal deems fit and proper under the circumstances of the case.

When the matter was taken up for hearing, the applicant filed IA No.128/2017 dated 21.09.2017 with a prayer to condone the delay of 15 days for uploading the order of this Tribunal to ROC etc.

Heard the counsel for petitioner and satisfied that there is a ground to condone the delay. Accordingly IA No.128 of 2017 is allowed. Permission is granted to upload the order dated 28th July 2017 with ROC, Karnataka within 15 days from the date of receipt of the copy of this order. Send a copy of this order to ROC, Karnataka.


(ASHOK KUMAR MISHRA)
MEMBER (TECHNICAL)


(RATAKONDA MURALI)
MEMBER(JUDICIAL)